

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.224  
CP/30(AHM)2022

**Proceedings under Section 241-242**  
**221-222**  
**& 246 r.w 339**  
**Co. Act, 2013**

**IN THE MATTER OF:**

Union of India , Ministry of Corporate Affairs Through  
Regional Director  
V/s  
Cat Cosmetics & Healthcare Pvt Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on: 25/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Ankit Shah, Adv.  
For the Respondent : Mr. Ravi Pahwa, Adv. for R – 1,3, 5 and 10  
Mr. Tirth Nayak, Adv. for R-2 & 8  
Mr. Nipun Singhvi, Adv. a.w Mr. Vishal Dave, Adv. for R  
7 & 9  
Mr. Harshil Patel, Adv. for Mr. Lalit Patel, Adv. R – 4 & 6

**ORDER**

Ld. Counsel for the respondent submitted that matter is pending before Hon'ble NCLAT and status qua is granted, hence, matter stands adjourned to 08.08.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**